

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 3814  
TO BE ANSWERED ON 19.03.2018**

**DEPOSIT OF EPF CONTRIBUTION**

**†3814. SHRI ARVIND SAWANT:  
SHRI KRUPAL BALAJI TUMANE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether contribution of the Provident Fund is not being regularly deposited by several employers and organisations, if so, the details of such companies, State/UT-wise;**
- (b) the date from which contribution is not being deposited by these companies and the details of the action taken by the Government against such Provident Fund defaulters during each of the last three years and the current year, State/UT-wise;**
- (c) the details of the Public Sector Undertakings/bodies which have defaulted to deposit their Provident Fund Contribution during the said period, State/UT-wise;**
- (d) whether the Government has taken any action to ensure the compliance of laws relating to Provident Fund by all the organisations/employers including the public sector companies/corporators;**
- (e) if so, the details thereof and the success achieved therefrom during the said period; and**
- (f) the steps taken or proposed to be taken by the Government to protect the interest of employees in this regard?**

**ANSWER  
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) and (b): Instances of non-deposit of contribution by some establishments, covered under the Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 have come to the notice of Employees' Provident Fund Organisation (EPFO). Real time default management system has been put in place to reduce such instances. A statement showing the State/UT-wise details of defaulting establishments for the last three years and the current year ( up to February, 2018) is at Annexure-I.**

**Contd..2/-**

**(c) to (f): A statement showing the State/UT-wise details of total demand in Public, Private and Co-operative Sector (Unexempted) as on 31.03.2017 is at Annexure-II. During the year 2016-17, a sum of Rs.2127.79 crore has been recovered against arrear demand.**

**The following actions have been taken by EPFO against the defaulting establishments to protect the interest of workers covered under the EPF & MP Act, 1952:**

- (i) Action under section 7A of the Act against the defaulting establishments for assessment of dues.**
- (ii) Action under Section 14B of the Act for levying of damages for belated deposit of dues.**
- (iii) Action under Section 7Q of the Act for levy of interest for belated remittances.**
- (iv) Recovery actions as provided under Section 8B to 8G of the Act.**
- (v) Action under section 14 of the Act for filing prosecution against the defaulters before the competent Court of law.**
- (vi) Action under section 406/409 of Indian Penal Code (IPC) against the employer for non-payment of employees' share of contribution deducted from the wages/salary of the employees but not deposited in the fund.**

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Statement referred to in reply to parts (a) and (b) of Lok Sabha Unstarred Question No. 3814 for reply on 19.03.2018 by SHRI ARVIND SAWANT and SHRI KRUPAL BALAJI TUMANE regarding 'Deposit of EPF Contribution'.

**Details of number of defaulting establishments covered under the EPF & MP Act, 1952.**

Sl. No.	Name of the State/UTs	2014-15	2015-16	2016-17	2017-18 (upto February, 2018)
1.	Andhra Pradesh including Telangana	528	2471	1436	1866
2.	Bihar	28	96	74	359
3.	Chhattisgarh	302	141	295	1067
4.	Delhi	82	761	317	108
5.	Goa	61	80	295	28
6.	Gujarat including Daman & Diu and Dadra & Nagar Haveli	287	1187	610	1125
7.	Haryana	185	758	507	297
8.	Himachal Pradesh	0	280	143	110
9.	Jharkhand	0	172	329	157
10.	Karnataka	1133	686	1625	2177
11.	Kerala including Lakshadweep	721	922	1034	441
12.	Madhya Pradesh	446	319	542	325
13.	Maharashtra	955	1675	3061	2385
14.	North Eastern Regions including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	233	247	81	27
15.	Odisha	73	219	238	107
16.	Punjab including Chandigarh	172	1835	3060	1347
17.	Rajasthan	182	275	545	499
18.	Tamil Nadu including Puducherry	4091	2968	2016	1448
19.	Uttar Pradesh	67	1535	1041	685
20.	Uttarakhand	51	23	53	175
21.	West Bengal including Andaman & Nicobar Islands and Sikkim	494	962	558	533
	<b>TOTAL</b>	<b>10091</b>	<b>17612</b>	<b>17860</b>	<b>15266</b>

## Annexure-II

Statement referred to in reply to parts (c) to (f) of Lok Sabha Unstarred Question No. 3814 for reply on 19.03.2018 by SHRI ARVIND SAWANT and SHRI KRUPAL BALAJI TUMANE regarding 'Deposit of EPF Contribution'.

BIFURCATION OF DEMAND IN PUBLIC, PRIVATE AND COOPERATIVE SECTOR 31.03.2017 (ALL SCHEMES) (Rs. In Cr)					
Sl. No.	Name of the State	Public Sector	Private Sector	Cooperative Sector	Total Demand
1	Andhra Pradesh including Telangana	25.33	343.33	0.92	369.58
2	Bihar	9.11	41.63	0.37	51.10
3	Chhattisgarh	16.02	17.61	0.62	34.26
4	Delhi	0.00	815.32	0.00	815.32
5	Goa	0.07	9.07	0.00	9.14
6	Gujarat including Daman & Diu and Dadra & Nagar Haveli	7.54	111.31	1.33	120.17
7	Haryana	0.19	112.86	2.15	115.20
8	Himachal Pradesh	1.28	16.17	0.08	17.53
9	Jharkhand	0.00	47.40	0.46	47.86
10	Karnataka	26.80	343.43	0.63	370.86
11	Kerala including Lakshadweep	42.13	336.19	38.51	416.84
12	Madhya Pradesh	198.21	142.95	0.05	341.21
13	Maharashtra	143.93	846.16	109.50	1099.59
14	North Eastern Regions including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	22.41	19.90	0.95	43.26
15	Odisha	626.75	58.41	25.49	710.64
16	Punjab including Chandigarh	38.84	91.78	0.21	130.82
17	Rajasthan	0.89	41.17	0.43	42.48
18	Tamil Nadu including Puducherry	67.38	513.90	28.56	609.84
19	Uttar Pradesh	69.78	266.23	10.25	346.25
20	Uttarakhand	25.67	19.09	0.00	44.76
21	West Bengal including Andaman & Nicobar Islands and Sikkim	37.82	458.03	0.39	496.24
	<b>TOTAL</b>	<b>1360.13</b>	<b>4651.93</b>	<b>220.89</b>	<b>6232.96</b>

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